

**Filing of returns by IPS officers**

551. SHRI K. SOMAPRASAD: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it has been made compulsory to file returns under the Lokpal Act, 2013 by all officers of Indian Police Service (IPS);

(b) how many IPS officers have filed the return as on 31st March, 2017 and how many of them have not filed returns;

(c) how many IPS officers from Kerala have not declared their assets as on 31st March, 2017;

(d) if so, the name of such officers from Kerala; and

(e) whether any action has been taken against any officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) As per the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training Office Memorandum number 407/16/2016-AVD-IV(LP) dated 01.12.2016, instructions has been issued that under the Public Servants (Furnishing of information and Annual Return of Assets and Liabilities and the limits for exemption of Assets in filing Returns) Rules, 2014 there is no requirement for filing of declarations of assets and liabilities by public servants now. However, as per Rule 16(2) of AIS (Conduct) Rules, 1968, all IPS officers are required to file their Immovable Property Return (IPR) in the prescribed format by 31st January of every year. As on 31st March, 2017, 3390 IPS officers had filed IPR, out of total cadre strength of 3905 IPS officers.

(c) and (d) 21 IPS officers of Kerala Cadre had not filed their IPR for the year 2016 as on 31st March, 2017. However, out of these 21 officers, 15 IPS officers have filed their IPR for 2017 as on 31st January, 2018 and remaining 06 IPS officers have not filed their IPR 2017. Details of such officers are mentioned in the Statement (*See below*).

(e) Ministry of Home Affairs *vide* letter number 45020/14/2016-IPS.II dated 08.05.2017 directed all the State Governments/UTs to seek explanation from all the IPS officers who had not filed their IPR 2016. The State Governments/UTs were also requested to ensure submission of IPR by such officers immediately to comply with the provisions of the AIS (Conduct) Rules, 1968.

**Statement***List of IPS officers who have not filed their IPR*

(a) Details of IPS officers of Kerala Cadre who have not filed their Immovable Property Return for the year 2016 as on 31.03.2017

Sl. No.	Name of IPS officers	Batch
1.	Shri E. J. Jayaraj	1994
2.	Shri K. K. Jayamohan	2007
3.	Shri Manjunath H	2009
4.	Shri Jacob Job	2009
5.	Shri Kalligotta Nagaraju	2012
6.	Ms. Merin Joseph	2013
7.	Ms.Chaitra Teresa John	2015
8.	Shri Navneet Sharma	2015
9.	Shri Mudit Jain	2015
10.	Shri Ilango R	2015
11.	Shri Sujith Das S	2015
12.	Shri Viswanadh R	2016
13.	Dr. Arvind Sukumar	2016
14.	Shri Vaibhav Saxena	2016
15.	Shri Anand R	2016
16.	Shri Swapnil Madhukar Mahajan	2016
17.	Shri Ashokan B	9999
18.	Shri Sam Christy Daniel	9999
19.	Radhkrishanan K	9999
20.	Shri Alex K. John	9999
21.	Shri Zachariah George	9999

(b) Details of IPS officers of Kerala Cadre who have not filed their Immovable Property Return for the year 2017 as on 31.01.2018

Sl. No.	Name of IPS officers	Batch
1.	Shri Kalligotta Nagaraju	2012
2.	Shri Mudit Jain	2015

Sl. No.	Name of IPS officers	Batch
3.	Shri Vaibhav Saxena	2016
4.	Shri Anand R	2016
5.	Shri Swapnil Madhukar Mahajan	2016
6.	Radhkrishanan K	9999

### **SMART Policing**

552. SHRI K.C. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the status of concept of SMART Policing introduced in 2014;
- (b) the status of 2006 Supreme Court Directives;
- (c) whether Government has any action plan to reform police;
- (d) if so, the details thereof;
- (e) whether Government is considering including 'Police' in the Concurrent List;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) During the 49th annual DsGP/IsGP conference held on 30th November, 2014, Hon'ble Prime Minister introduced a concept of 'SMART' Policing. It implies: S-Sensitive and Strict; M-Modern and Mobility; A-Alert and Accountable; R-Reliable and Responsive and T-Trained and Techno-savvy. As a follow up, Ministry of Home Affairs organized four Regional Workshops in the country. In these conferences, many innovative ideas and best practices followed by various States were discussed. Accordingly, a compilation of best SMART Policing initiatives, shortlisted in those conferences, was circulated in the DsGP/IsGP conference held in 2015.

Central Government assists States/UTs in implementation of these initiatives under the Modernisation of Police Forces (MPF) scheme, as per priority identified by the States/UTs. The implementation of 'SMART policing' is reviewed regularly in the annual DsGP/IsGP conference and other fora.

Bureau of Police Research and Development (BPR&D) has also prepared a road-map for implementation of the concept of SMART policing with the certain indicators such as, (i) Enhanced Efficiency through Training; (ii) Technological